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GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Jammu/ Srinagar)

Subject:- Reimbursement of medical claim in favour of Mr. Gulab Hussain, Junior Assistant, office of Additional Public Prosecutor, Doda.

GOVERNMENT ORDER NO: 1099 - JK(LD) of 2021.
D A T E : 04 - 03 - 2021.

Sanction, in terms of rule 5 of Jammu and Kashmir Civil Services (Medical Attendance - cum – Allowance) Rules, 1990, is accorded to reimbursement of ₹1,54,164/- (Rupees One Lac Fifty Four Thousand One Hundred and Sixty Four only) in favour of Mr. Gulab Hussain, Junior Assistant, office of Additional Public Prosecutor, Doda incurred by him on treatment of his son namely Mr. Nadeem Hussain.

This issues with the concurrence of Director Finance, Department of Law, Justice and Parliamentary Affairs

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 04 -03.2021.

NO:LD(A)2007/25

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Director Litigation, Jammu.
3. Director Finance, Department of Law, Justice and Parliamentary Affairs.
4. Director Archives, Archaeology and Museums, J&K, Jammu.
5. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
6. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
7. Mr. Gulab Hussain, Junior Assistant, office of Additional Public Prosecutor, Doda
8. Government Order file.
9. Concerned file.


(Ashish Gupta)
Deputy Legal Remembrancer


04.03.2021